

CASE NO.:
Appeal (civil) 8266 of 2004

PETITIONER:
KAMLESH MITTAL

RESPONDENT:
BOARD OF REVENUE U.P. & ORS

DATE OF JUDGMENT: 21/02/2008

BENCH:
DR. ARIJIT PASAYAT & P. SATHASIVAM & AFTAB ALAM

JUDGMENT:
JUDGMENT

O R D E R
CIVIL APPEAL NO.8266 OF 2004

Heard learned counsel for the parties.

Considering the nature of the controversy, we direct that the claim of the appellant which is for about 7 Biswas, shall be allotted to her in Plot No. 4323 instead of Plot No. 4324 on the Western side.

The appeal is accordingly disposed of. No costs.